

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-512

IB-3173/ND/2019
IA/1745/2023, IA/1549/2023,
IA/6251/2022, IA/6301/2022

IN THE MATTER OF:

Swastik Pipe Ltd.

....Applicant

Vs.

Emkay Automobiles Industries Ltd.

.....Respondent

SECTION

U/s 9 IBC CIRP

Order delivered on 12.05.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent : Adv Navneet Thakram for R-1 & 2 in IA-6301,
Adv B.B. Pradhan for R-2 EPFO, Proxy Counsel
Akshita for R-3 in IA-6301

For the RP : Sr. Adv Arvind Nayar, Mr. Aditya Gauri,
Mr. Amar Vivek

ORDER

IA/6251/2022:-

This is an application on behalf of Resolution Professional under Section 60(5) of IBC, 2016 seeking directions for extension of a period of 30 days from 17.12.2022 to 16.01.2023. Heard the submissions made by Ld. Counsel for the RP. Extension of 30 days period w.e.f 17.12.2022 to 16.01.2023 is allowed. With this order, the present IA stands **allowed and disposed off.**

IA/1745/2023:-

On perusal of record it appears that in compliance of the order dated 20.04.2023, the Resolution Professional has filed a note regarding compliance

of the law and judgments in respect of Resolution Plan. He has offered to file another compliance note in respect of labour dues and provident fund and ESI dues to make it clear that the same are in compliance with the judgments of the Supreme Court and other Courts. List this IA on **06.06.2023**.

IA/6301/2022:-

Ld. Counsel for the RP, Ld. Counsel for R-1 & 2 and R-3 are present. None appeared on behalf of R-4. Ld. Counsel for the Respondents stated that the copy of application received by them is not readable. Ld. Counsel for RP assures to provide a readable copy. Reply may be filed within 2 weeks. List the matter on **06.06.2023**.

IA/1549/2023:-

List this IA on **06.06.2023**.

Sd/-

**(DR. BINOD KUMAR SINHA)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**